

GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
RAJYA SABHA  
UNSTARRED QUESTION NO : 2732  
(TO BE ANSWERED ON THE 20<sup>th</sup> March 2018)

**COMPLAINTS AGAINST AIRLINES AND THEIR CREWS**

2732. SARDAR BALWINDER SINGH BHUNDER

Will the Minister of CIVIL AVIATION be pleased to state:-

- (a) the details of the complaints received against Jet Airways, Jetlite and Air India and their staff members during the last one year;
- (b) whether some of the complaints relate to the drunk pilots, misbehavior and smuggling activities; and
- (c) if so, the details thereof and the action taken against the airlines?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION

(Shri Jayant Sinha)

- (a) & (b) A pilot of M/s Air India had operated flight without undergoing Pre-Flight Medical and the violation was not reported to DGCA. On 01.01.2018 during the operation of M/s Jet Airways flight 9W-119 (London-Mumbai) both the pilots entered into an altercation. No incident of misbehavior with passengers by crew of the three airlines has been reported to this Ministry.
- (c) Based upon a complaint received from association of airline pilots, DGCA took action against the concerned pilot of M/s Air India as per CAR Section 5, Series F, Part III. The altercation incident which occurred on 01.01.2018, was investigated by DGCA and on the basis of investigation report, licenses of both the pilots have been suspended for a period of 5 years.

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